

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH –COURT NO.2

E/Stay/75504/2018
AND
Excise Appeal No. 75998/2018

(Arising out of Order-in-Appeal No..44/CE/RKL-GST/2017 dated-
28/12/2017 passed by the Commissioner of Appeal, CGST,Central Excise &
Customs, BBSR)

M/s. Shree Hari Sponge Pvt. Ltd.

Applicant (s)/Appellant (s)

Versus

Commr. of CGST & C. EX.-Rourkella

Respondent (s)

Appearance:

NONE for the Appellant (s)
Shri A.K. Biswas, Supdt. (A.R.) for the Respondent (s)

CORAM:

SHRI P.K. CHOUDHARY, HON'BLE JUDICIAL MEMBER

Date of Hearing/Decision :- 16.07.2019

ORDER NO:

PER SHRI P.K. CHOUDHARY

I find from the records that on 13/2/2019, the Bench has passed a detailed order discussing all the discrepancies in the appeal and subsequently, the matter was listed on board on various dates but the appellants have not appeared to clear the defect as pointed out in the order dated-13/2/2019, nor they have complied with the mandatory pre-deposit. Accordingly, the appeal filed by the appellant is dismissed. Stay petition also gets disposed off.

(Dictated and pronounced in the open Court)

Sd/-

P.K. CHOUDHARY
(JUDICIAL MEMBER)

k.b/-

